



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT – II)

Item No. 307
(IB)-101(PB)/2017
New IA-5640/2023

IN THE MATTER OF:

Educomp Solutions Limited

...

Applicant/Petitioner

Under Section: 10 of IBC, 2016

Order delivered on 20.10.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Mishra, Adv. Moulshree Shukla, Adv. Prithviraj Oberoi

For the Respondent : Advocates Abhishek Sharma, Gaurav Arora, Kritya Sinha and Raghav Mittal for the Respondent No. 2.

Adv. Kumar Anurag Singh Zain A Rman for R-1

For the SRA : Adv. Zain A Khan

(Hearing Through: VC and Physical (Hybrid) Mode)

ORDER

IA-5640/2023: Issue notice upon the Respondent. Mr. Zain A. Khan, Ld. Counsel accepts notice on behalf of Respondent No. 1 and seeks an opportunity to file a reply to the application during one week. Allowed. The Applicant undertakes to serve notice upon Respondent No. 2 through all modes viz. registered post, speed post, courier service, and E-mail. Affidavit of service be filed within one week. Reply be filed by the Respondent within 3 days from the date of receipt of the notice. In the meantime, we are sanguine that all concerned would discharge their duties with due reference to the provisions of IBC, 2016 and the extent rules and regulations.

List on 01.11.2023.

(L. N. GUPTA)
MEMBER (T)

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)